

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION



CRIMINAL APPEAL NO(S).3525 OF 2024  
(ARISING OUT OF S.L.P. (CRIMINAL) NO(S).8686/2024)

ABDULMAJID ABDULSATTAR MEMON

APPELLANT(S)

VERSUS

STATE OF GUJARAT

RESPONDENT(S)

O R D E R

Heard the learned counsel appearing for the parties.

Leave granted.

The appellant has been in custody for last more than 01 year and 03 months. On 22<sup>nd</sup> November, 2023, Special Leave Petition filed by the appellant against an order rejecting bail was not entertained by this Court by observing that at that stage, no case was made out to enlarge the appellant on bail. After 22<sup>nd</sup> November, 2023, there is no progress in the trial. Even, charge has not been framed. The antecedents of the appellant are pressed into service. Out of 14 cases, we find that in 09 cases, either the appellant has been acquitted or the offence has been quashed.

It is not in dispute that the case is a Magistrate triable case. In our view, the High Court ought to have granted bail to the appellant.

Accordingly, we direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions, till the final disposal of the trial.

The Appeal is, accordingly, allowed.

.....J.  
(ABHAY S. OKA)

.....J.  
(AUGUSTINE GEORGE MASIH)

NEW DELHI;  
AUGUST 27, 2024.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8686/2024

(Arising out of impugned final judgment and order dated 01-05-2024 in CRMA No. 8404/2024 passed by the High Court of Gujarat at Ahmedabad)

ABDULMAJID ABDULSATTAR MEMON

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(IA No. 142586/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Somesh Chandra Jha, AOR  
Mr. Shrey Saini, Adv.  
Mr. Akash Kishore, Adv.  
Mr. Animesh Rajoriya, Adv.  
Mr. Vishvajitsinh D Chauhan, Adv.  
Mr. Kishan Prajapati, Adv.

For Respondent(s) Ms. Ruchi Kohli, Sr. Adv.  
Ms. Swati Ghildiyal, AOR  
Ms. Srishti Mishra, Adv.  
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The operative portion of the order reads thus:

“Accordingly, we direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions, till the final disposal of the trial.

**The Appeal is, accordingly, allowed.”**

**Pending application stands disposed of accordingly.**

**(ASHISH KONDLE)  
COURT MASTER (SH)**

**(AVGV RAMU)  
COURT MASTER (NSH)**

**[THE SIGNED ORDER IS PLACED ON THE FILE]**